



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. O.A. 641 of 2005

Applicant(s) Govinda Chandra Sahu Respondent(s) Union of India & Others

Advocate for Applicant(s) m/s A. K. Bose Advocate for Respondent(s)

P. K. Das
D. K. Mallick

NOTES OF THE REGISTRY

I. p. o. of R.S. 501 filed.
Copy Served
For favour of
Registration please

12.7.05 SD(J) 3/8/05
On Memo 3/8/05
DR DR
SD(J) 03.08.05

for Admission with
interim order
Copy Served.

DR Bench
3.8.05

ORDERS OF THE TRIBUNAL

REGISTERED

DR DR 03.08.05
Dy. Registrar

Order dated 4.8.05

Heard Mr. A. K. Bose, Lt. Counsel appearing for the applicant and Mr. U. B. Mohapatra, Lt. Sr. Standing Counsel; on whom a copy of this O.A. has already been served.

Applicant is serving in Central Excise & Customs Organisation of Government of Orissa in Orissa region. For the reason of pendency of a disciplinary proceeding, his confirmation was delayed and, only on 7.10.1999, he was confirmed w.e.f. 15.2.77.

It is the case of the applicant that for the reason of improper placement of his name in the graduation/seniority list, several of his juniors received

Notes of the Registry

Orders of the Tribunal

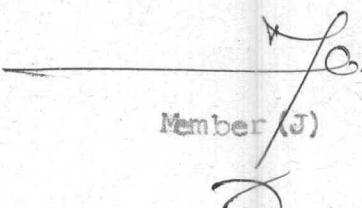
2
Copies of order
4.8.08 alongwith copy
Dr. L. O.P. on sent to
all resp'ts. &
Copies of said order
prepared for both
counsel.

W
W
Oppn
2/3

superseding promotion. He represented his case to the authorities and it is the case of the applicant that redressal of his grievances are not being done properly in one plea or other. It appears from a document under Annexure-A/7 (at page 26 of the O.A.) dtd. 3.3.04 of the Deputy Commissioner (P&V) of Central Excise & Customs Organisation, Bhubaneswar-II that since information was not made available from Bhubaneswar-I Commissionerate, repeated reminders were issued from Bhubaneswar-II Commissionerate and, ultimately, the Applicant was advised to approach Bhubaneswar-I Commissionerate for ultimate redressal of his grievances.

Since the authorities are seized with the matter for redressal of the grievance of the applicant; this O.A. is disposed of with a direction to the Respondents to redress the grievances of the applicant expeditiously within a period of 45 days from the date of receipt of a copy of this order.

Send copies of this order to the Respondents, along with a copy of the O.A.; which should be treated as a representation of the applicant to the Respondents and free copies of this order be handed over to the Ld. Counsel appearing for both the parties.


Member (J)

